

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2354  
TO BE ANSWERED ON 31.07.2017**

**SAFEGUARD OF DOMESTIC AND SMALL ESTABLISHMENTS WORKERS**

**†2354. SHRI RAHUL KASWAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has assessed the number of workers working in the domestic and small business establishments in the country;**
- (b) if so, the details thereof;**
- (c) whether there is any legislation to safeguard the interests of such workers;**
- (d) if so, the details thereof and if not, the reasons therefor;**
- (e) whether the National platform for domestic workers has submitted a memorandum signed by the workers of thousands of domestic and small business establishments to the Government; and**
- (f) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) & (b): No, no such data is centrally maintained.**

**(c) & (d): The Government has enacted the Unorganized Workers Social Security Act, 2008 to provide for the welfare of unorganized workers including those in the domestic and small business establishments on matters relating to life and disability cover, health and maternity benefit; old age protection and any other benefit as may be determined.**

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**(e) & (f): Yes, a memorandum has been received from the National Platform for domestic workers. The National Platform for domestic workers has requested for formulation of a central law for protecting the interests of domestic workers such as i) wages for domestic workers as per the Minimum Wages Act, ii) the right to work and live with dignity, iii) the right to decent work with fixed working hours and defined periods of rest/leave and overtimes, iv) the right to organize and form unions/associations for collective bargaining, v) setting up a mechanism for redressal of grievance of workers and right to avail judicial remedy, vi) inclusion of domestic workers in all existing labour laws.**

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